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Central Administrative Tribunal
Principal Bench

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OA No.1045/95

Hon'ble Shri R.K. Ahooja, Member (A)

New Delhi, this 19th day of December, 1995.

Shri Kartar Singh
S/o Sh. Jagdish Ram
1/o qtr. No.698, Sector 12,
RK Puram, New Delhi. ..

Applicant

(Through Sh.T.C. Aggarwal, Adv.)

versus

1. The Chief Secretary,
Delhi Administration
NCT, Shyam Nath Marg,
Delhi.

2. Commissioner,
Food Supplies and
Consumer Affairs,
K-Block Vikash Bhawan,
New Delhi. ..

Respondents

(Through Sh.B.S. Gupta, Adv.)

ORDER (Oral)

Hon'ble Sh. R.K. Ahooja, Member (A)

The applicant in this case is aggrieved
that he was not considered for crossing the
efficiency bar in the pay scale of Rs.260-400
while working as LDC in the Excise Department of the
Delhi Administration. The applicant states that

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he joined service as Class IV employee in 1969 and was appointed LDC on 11.8.75.

He was due to cross efficiency bar in the scale of LDC w.e.f. 1.8.80 but ⁱⁿ _{not} could not done because the respondents failed to take action to consider his case. He also alleges that repeated representation made by him to obtain relief elicited no response. He therefore seeks direction to the respondents to allow him to cross efficiency bar in the grade of LDC as due.

2. The respondents in their reply have stated that the applicant was placed under suspension when ^{an} ~~the~~ enquiry was conducted resulting in imposition of penalty ^{to} ~~to~~ the revision to the lower post from UDC to LDC in 1993. However, the respondents states that in para 4.9 of the reply they are now considering his case for crossing the EB and for that correspondence is being made with the concerned department, namely, the Excise Department for obtaining his vigilance clearance and other ~~required~~ documents.

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3. In the circumstances of the case, the matter can be disposed of at the initial stage itself as agreed to by both the lo. counsel with the direction that the respondents will consider the case of the applicant for crossing the efficiency bar within a period of three months from the date of the receipt of this order. In the case the applicant's name is cleared, the respondents will arrange to pay him all the arrears as per rules within a period of three months thereafter. No order as to costs.

R.K. Ahuja —
(R.K. Ahuja)
Member(A)

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